

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) Nos. 230-231 of 2020

IN THE MATTER OF:

East Bengal Investment Pvt. Ltd. & Ors.

...Appellants

Versus

Sudhir Mendiratta & Ors.

...Respondents

Present: -

**For Appellant: Mr. Abhijeet Sinha, Mr. Saurabh Kalia and Mr. Aaryan
Sharma, Advocates.**

For Respondents: Mr. Ranbir Singh, Advocate.

ORDER
(Virtual Mode)

04.03.2021 Learned Counsel for the Appellants and Learned Counsel for the Respondents are present.

2. In terms of the order dated 08.02.2021 Learned Counsel for the Appellant have filed Written Submissions on 02.03.2021 which is taken on record.

3. From the perusal of the impugned order dated 9th October, 2020 passed by National Company Law Tribunal, Court – III, New Delhi in C.P./132/2020 part of the order reads as under:

“In view of the submissions made by counsel for the petitioner and the reasons recorded in the petition, we hereby direct the respondents not to transfer the shares of R1 and maintain Status quo as on date in relation to the assets of R1 till next date of hearing.

List on 18th November, 2020”

4. Learned Counsel for the Appellant will inform this Appellate Tribunal about the position and will file Photo Copy of the order(s) passed by the NCLT,

Court-III, New Delhi in C.P./132/2020 before the next date. Office of the Registry is directed to accept it.

5. Interim Order 9th October, 2020 passed by National Company Law Tribunal, Court – III, New Delhi in C.P./132/2020 to continue till next date.

6. List the Appeal 'For Hearing' on **15th April, 2021**.

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)

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